

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.01
CP (IB) No. 142/BB/2019

IN THE MATTER OF:

M/s. Corporation Bank	...	Petitioner
Vs.		
M/s. Yojaka India Pvt Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.12.2022

CORAM:

TMT. T.KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Sh. V.B Ravishankar
For the Respondent	:	Sh. Y Suryanarayana a/w Sh. Yogendra Achar

ORDER

1. Heard Mr. V.B Ravishankar, learned Counsel for the Petitioner and Mr. Y Suryanarayana along with Sh. Yogendra Achar, learned Counsels for the Respondent.
2. Today, the learned Counsel for the Petitioner submits that unless the matter pending before the Hon'ble High Court of Karnataka is withdrawn, the instant case could not be withdrawn. No response is submitted by the Petitioner with reference to OTS offered by the Respondent as stated in order dated 19.12.2022.
3. List the case on **11.01.2023.**

— Sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— Sd —

(T.KRISHNAVALLI)
MEMBER (JUDICIAL)